

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/1152/2020

This the **April 1st, 2021**



**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

1. Maqsood Ahmad Shah s/o Abdul Rashid Shah, r/o village Nadihal, Baramulla.
2. Mohd. Ayoub Lone, s/o late Ghulam Ahmad Lone, r/o Ushkara Baba, Baramulla.

.....Applicants

(Advocate:- None)

Versus

1. State of J&K through its Labour Commissioner, J & K Govt. Civil Sectt., Jammu. & Srinagar.
2. Assistant Labour Commissioner, Baramulla.
3. Assistant Labour Commissioner, Bandipora.
4. Assistant Labour Commissioner, Kupwara.

.....Respondents

O R D E R [O R A L]

(Delivered by Hon'ble Mr. Anand Mathur, Member-A)

Despite sending the link to the learned counsel for the applicants for joining the video conference, he has not joined the conference.

2. Even on the last dates of hearing i.e. 16.9.2020 & 30.3.2021, nobody had joined the video conference on behalf of the applicants and the case was listed today i.e., 1.4.2021 for appearance of applicants. It seems that the applicants have lost interest in pursuing the matter. Accordingly, the T.A. is dismissed in default for non-appearance of applicants.



(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

KKS